

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SEBACIC INDIA LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sebacic India Limited
2.	Date of incorporation of corporate debtor	10/09/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100GJ2007PLC051697
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 461, 462, ECP Chanal, Village Umraya, Taluka - Padra, Vadodara, Gujarat-391440, India
6.	Insolvency commencement date in respect of corporate debtor	15 th May, 2024
7.	Estimated date of closure of insolvency resolution process	11 th November, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Kumar Bhagat IBBI Registration No. - IBBI/IPA-001 / IP-P00856/2017-18/11438
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-1204, Shilp Corporate Park, Rajpath Rangoli Road, Next to Aaron Spectra, Bodakdev, Ahmedabad-380054 mbhagat2003@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-1204, Shilp Corporate Park, Rajpath Rangoli Road, Next to Aaron Spectra, Bodakdev, Ahmedabad-380054 sebacic.cirp@gmail.com
11.	Last date for submission of claims	29 th May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be obtained from the website of IBBI. https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **Sebacic India Limited** on **15th May, 2024**.

The creditors of **Sebacic India Limited**, are hereby called upon to submit their claims with proof on or before **29th May, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



MANISH KUMAR BHAGAT
Interim Resolution Professional - Sebacic India Limited
IBBI Registration No. - IBBI/IPA-001 / IP-P00856/2017-18/11438
AFA Valid up to: 24/10/2024

Date: 18.05.2024
Place: Ahmedabad